

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COASTAL OIL & GAS INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	COASTAL OIL & GAS INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/05/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Vijayawada
4.	CIN / Limited Liability Identification No. of corporate debtor	CIN: U40108AP2010PTC068559
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd.Off.: Municipal No.9-13-45/3/5/4, CBM Compound Ease Extn VIP Road, Siripuram Visakhapatnam- 530003, AP. Place where Books of account and papers are maintained: 4 th Floor, Mass Heights, 8-2-577/B, Plot No.34, Road No. 8, Banjara Hills, Hyderabad-500034 TG, India.
6.	Insolvency commencement date in respect of corporate debtor	26.02.2021-(Date of Receipt of Order-03.03.2021)
7.	Estimated date of closure of insolvency resolution process	25.08.2021 (180 days from Insolvency commencement date.)
8.	Name and registration number of the insolvency professional acting as interim resolution professional.	CA SAI RAMESH KANUPARTHI (K S RAMESH) IBBI Reg. No. IBBI/PA-001/IP-P00910/2017-18/11510
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 6-B, Beside TDP Office, Road No. 2 Banjara Hills, Hyderabad - 500 034. Mobile No. 98490 39674. Email id: info@ksrfms.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 6-B, Beside TDP Office, Road No. 2 Banjara Hills, Hyderabad - 500034. Mobile No. 98490 39674. Email id: cogilksr@gmail.com
11.	Last date for submission of claims	12.03.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class(es) of creditors, if any, will be ascertained on verification of Books of account.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable at present 2. -do- 3. -do-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/home/download Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal (Amaravathi Bench) has ordered the commencement of a corporate insolvency resolution process of the COASTAL OIL & GAS INFRASTRUCTURE PRIVATE LIMITED on 26.02.2021 (Insolvency commencement Date). The creditors of COASTAL OIL & GAS INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 12.03.2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.03.2021
Place: Hyderabad

CA Sai Ramesh Kanuparthi (K S Ramesh)
Interim Resolution professional
Reg. No. IBBI/PA-001/IP-P00910/2017-18/11510

